

(ग) विभिन्न पर्यटन केन्द्रों पर अब तक प्रदान की गई पर्यटक सुविधाओं को दिखाने वाला एक विवरण सभा पटल पर रखा जा रहा है। भाग 11 की स्कीमों को समाप्त कर दिए जाने से, केन्द्र की चौथी पंचवर्षीय योजना का प्राथमिक उद्देश्य विदेशों से भारत को लक्ष्य बना कर आने वाले यातायात की सुविधायें प्रदान करना है। ये सभी सुविधायें भारतीय पर्यटकों को भी उपलब्ध हैं। इसके अतिरिक्त, योजना की अवधि के दौरान केन्द्रीय क्षेत्र में युवा होस्टलों की एक श्रृंखला के निर्माण का प्रस्ताव है।

Purchase of Aircrafts for Air Corporations

- *290. SHRI A. K. GOPALAN :
SHRI E. K. NAYANAR :
SHRI UMANATH :
SHRI C. K. CHAKRAPANI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Government made a delay of two years in giving approval to the acquisition of additional aircrafts for the Air Corporations ;

(b) if so, the reasons therefor ;

(c) whether the attention of Government has been drawn to the criticism made by the Chairman of the Air India with regard to this delay by Government , and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) and (b). In July 1968, Indian Airlines submitted proposals to Government for the purchase of additional aircraft. While these were under consideration, serious allegations were made against a representative of one of the manufacturing firms whose aircraft was among those being considered. This necessitated a detailed enquiry into the matter by the Central Bureau of Investigation. In the background of these developments a high level Group was set up to evaluate different types of aircraft in order

to determine which would be best suited to the requirements of Indian Airlines. The Group submitted its report on the 29th December 1969 and a final decision was taken by the Government on the 9th January 1970.

(c) I have seen a newspaper report in this connection.

(d) With the acquisition of new aircraft the capacity of Indian Airlines will greatly improve.

Rules Regarding Service Conditions Applicable to Employees under Private Aviation Companies

- *291. SHRI VISWANATHA MENON:
SHRI GANESH GHOSH :
SHRI MOHAMMAD ISMAIL :
SHRI NAMBIAR :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the rules regarding service conditions are applicable to the employees working under the private civil aviation companies;

(b) if so, whether licences have been granted to such companies without making it obligatory on the employers to implement the rules regarding service conditions as are applicable to the Indian Airlines Corporation employees; and

(c) whether Government are considering a proposal to make the Indian Airlines Corporation service conditions for employees also applicable to the civil aviation employees in private companies ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) The service conditions applicable to the employees of the two Air Corporations are not automatically applicable to employees working under private civil aviation companies. This is a question of contract between the employers and the employees.

(b) Does not arise.

(c) No, Sir.